

**Notifications of the Ministry of Finance  
(Department of Revenue and Insurance)**

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Ministry of Finance (Department of Revenue and Insurance):—

I. (a) Notifications G.S.R. Nos. 220(E) to 226(E), dated the 11th May, 1974. [Placed in Library. See No. LT-7071/74].

(b) Notification G.S.R. No. 275(E), dated the 20th June, 1974. [Placed in Library. See No. LT-7097/74.]

(c) Notification G.S.R. No. 306(E), dated the 9th July, 1974. [Placed in Library. See No. LT-7071/74.]

(d) Notifications G.S.R. Nos. 310(E) and 311(E), dated the 10th July, 1974.

II. Explanatory Memoranda (in English and Hindi) on Notifications mentioned at (I) (a) to (d) above.

[Placed in Library. See No. LT-7081/74 for I(d) and II.]

**Government of Gujarat Notifications**

SHRI K. R. GANESH: Sir, I also beg to lay on the Table:—

I. A copy (in English and Hindi) of the Government of Gujarat Education and Labour Department Notification GH/SH/370/BPA/1073/3872-P, dated the 26th March, 1974 publishing the Bombay Prohibition (Drugs Permits) Medical Board (Gujarat Amendment) Rules, 1974, under sub-section (4) of section 143 of the Bombay Prohibition Act, 1949 read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat. [Placed in Library. See No. LT-7073/74].

II. A copy of the Government of Gujarat Notification No. (GHN 261) GST-1074/(S. 49)-(32)-TH, dated the 9th May, 1974, under sub-section (3) of section 49 of the Gujarat Sales Tax Act, 1969, read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat, together with a statement (in English and

Hindi) giving reasons for not laying simultaneously the Hindi version of the notification.

III. A copy of the Government of Gujarat Notification No. (GHN-264)MSA-1074(22)-TH., dated the 21st May, 1974, publishing the Bombay Sales of Motor Spirit Taxation (Gujarat Third Amendment) Rules, 1974, under sub-section (4) of section 36 of the Bombay Sales of Motor Spirit Taxation Act, 1958, read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat, together with a statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the notification.

IV. A copy of the Government of Gujarat Notification No. (GHN-266)-GSR-1074/(13)-TH., dated the 29th May, 1974, publishing the Gujarat Sales Tax (Third Amendment) Rules, 1974 under sub-section (5) of section 86 of the Gujarat Sales Tax Act, 1969 read with sub-clause (iii) of clause (c) of the Proclamation dated the 9th February, 1974, issued by the President in relation to the State of Gujarat, together with a statement (in English and Hindi) giving reasons for not laying simultaneously the Hindi version of the notification.

[Placed in Library. See No. LT-7098/74 for II to IV].

**Notifications of the Delhi Administration,  
Delhi**

SHRI K. R. GANESH: Sir, I also beg to lay on the Table a copy each (in English and Hindi) of the following Notifications of the Delhi Administration, Delhi, under sub-section (4) of section 26 of the Bengal Finance (Sales Tax) Act, 1941, as extended to the Union Territory of Delhi:—

(i) Notification No. F.4(27)/68-Fin (Genl.), dated the 19th June, 1974, publishing the Delhi Sales Tax (5th Amendment) Rules, 1974.

(ii) Notification No. F.3(182)/7-Fin./G., dated the 27th June, 1974, publishing the Delhi Sales Tax (6th Amendment) Rules, 1974.

[Placed in Library. See No. LT-7070/74 for (i) and (ii)].